



Digital Courts Web Version

End user manual

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1 General Information

Digital Courts – Green Initiative of Indian Judiciary has been developed to make court paperless/digital with ease to view case-files/ documents while sitting at home. Judges can view all the case-related pleadings, chargesheets, court orders etc of both civil and criminal cases.

In addition to the Desktop Application, Digital Courts is also available as Web application and can be opened directly from the browser irrespective of the operating system.

The document will cover the functionality of the Web Application.

1.1 Key Features

- Facility to monitor the pendency and disposal of cases
- Provision for document viewing
 - View e-Filed cases
 - View Chargesheets
 - View Interim Orders/Judgments
- Integrated with JustIS mobile app
 - For single sign on
 - To view important case marked through JustIS mobile app
- Facility for voice to text conversion
- Facility to translate judgements in multiple languages
- Auto-generation of ODT file using readymade template
- Facility to access eSCR and High Court Judgements
- Facility to mark judgement as important and/or add notes

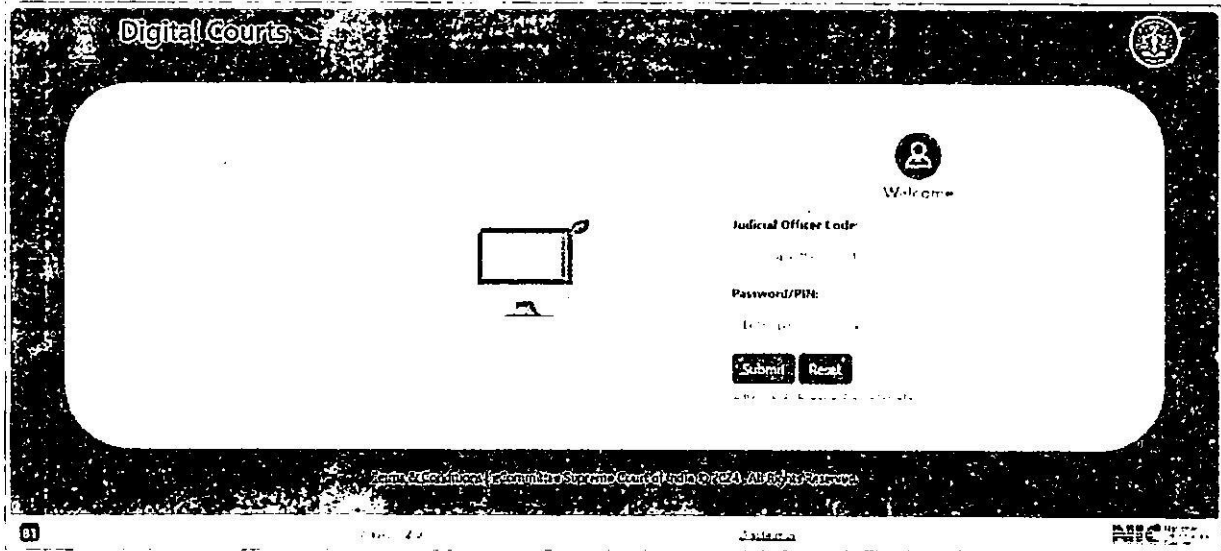
2 Accessing the application

Access the Digital Courts Web Application using following link

<https://digital.ecourts.gov.in>

Application is available only in the intranet domain.

The Judge can log-in into the system using JustIS app log-in credentials.



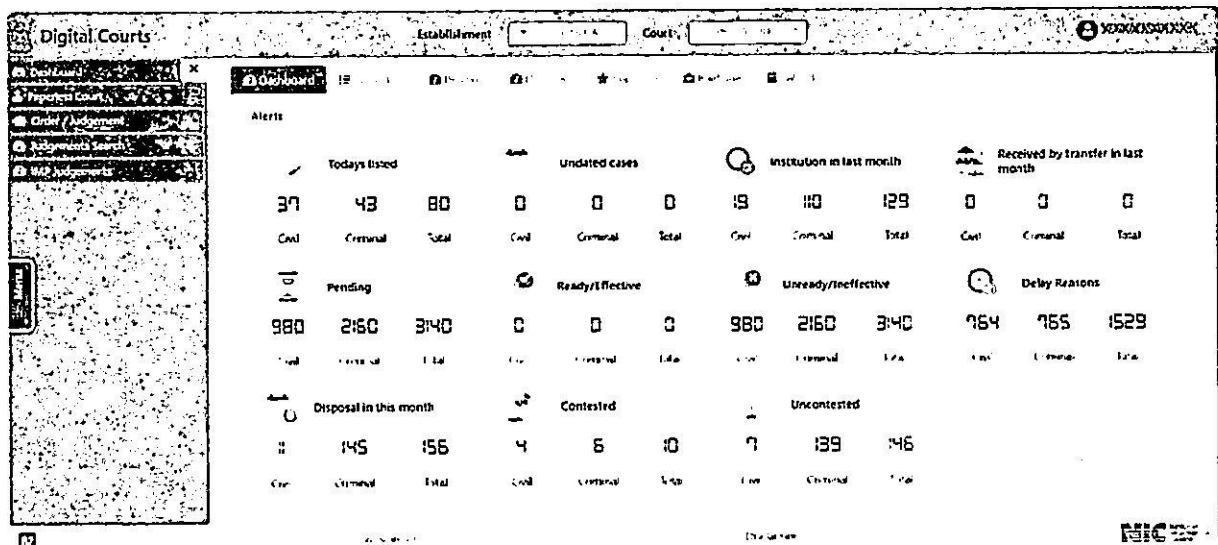
3 Dashboard

Upon successful login, the dashboard is displayed.

The following menu options are available in the system. The menu options can be accessed on the left side of the dashboard.

1. **Dashboard** – Overall status of the cases
2. **Paperless Court** – Enables searching of individual cases and viewing of all the uploaded documents including e-filed documents, chargesheets, interim orders, Court Proceedings and final order/ Judgements in pdf format
3. **Dictation of Order/ Judgement/ Deposition** – Enables dictation of interim orders, judgements, deposition using voice to text facility in English or 8 other Indian languages. Readymade templates are provided to download the draft documents.
4. **Translation of Order/ Judgement/ Deposition** – Facility for translation of the typed/ dictated order into English or other Indian languages.
5. **eSCR/ Judgement Search** – Facility to search eSCR and High Court judgements is provided along with features to mark judgments as important and adding notes to the judgement.
6. **IMP Judgements** – All the judgements marked as important are listed here.

Note: Principal District Judge user has additional facility of **Query Builder** to search/ list cases based on combinations of different search criteria.

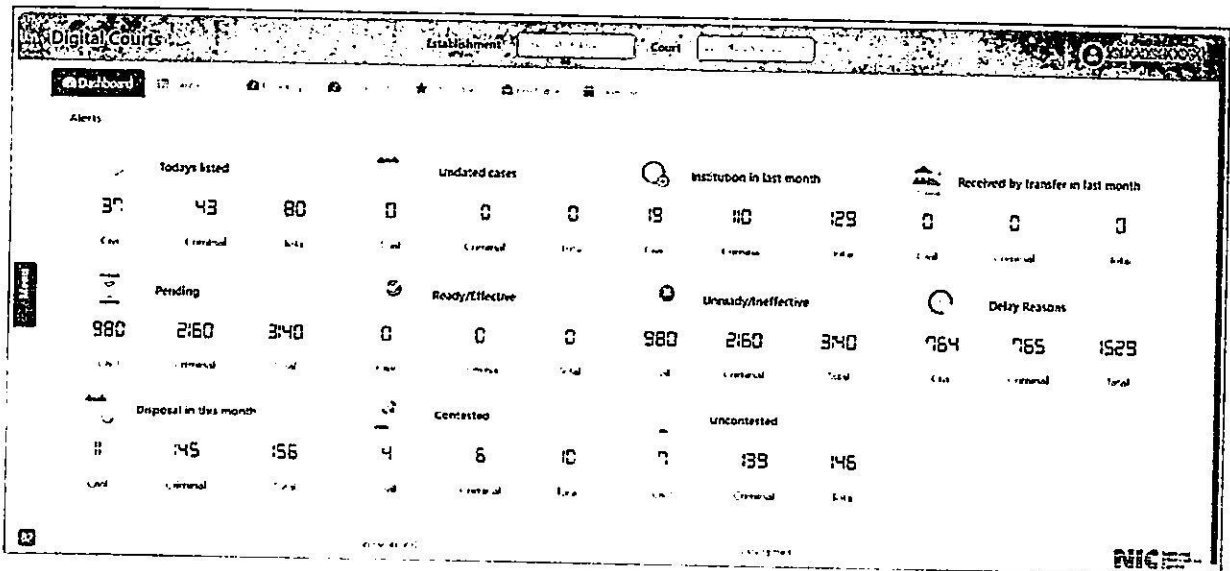


The home page has seven tabs listed. They are:

1. Dashboard
2. Cause List
3. Pending
4. Disposed
5. Imp Case
6. Briefcase
7. Calendar

3.1 Dashboard

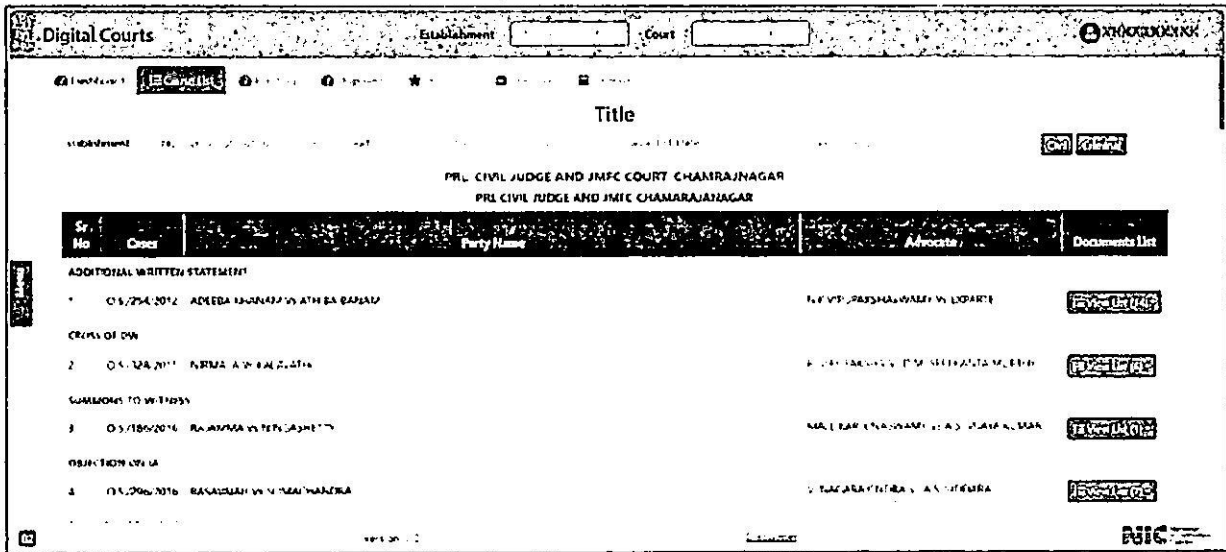
The dashboard provides overall status of cases for the respective Courts and thereby helps in prioritising tasks for effective Court management. Drill down facility is available for all the counts. Counts of listed, pending, disposed, undated, delayed, transferred cases are available on the dashboard.



3.2 Cause List

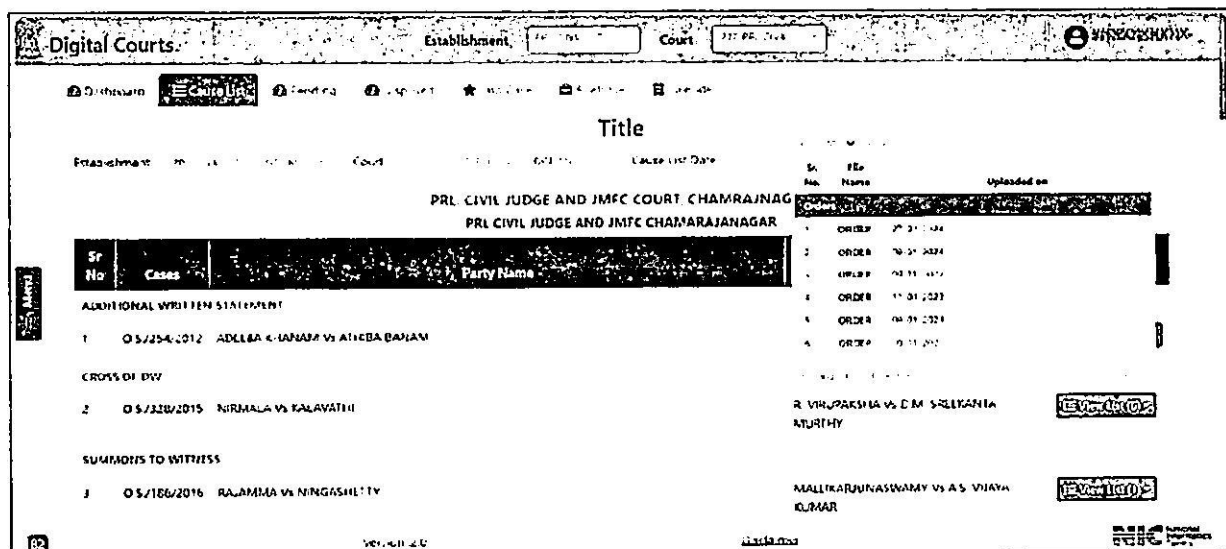
In the Cause List tab, the date-wise cause list is displayed.

- Select Establishment, Court and Date.
- Click on civil or criminal button to view respective cause list.
- Click on the Refresh button to update the data.



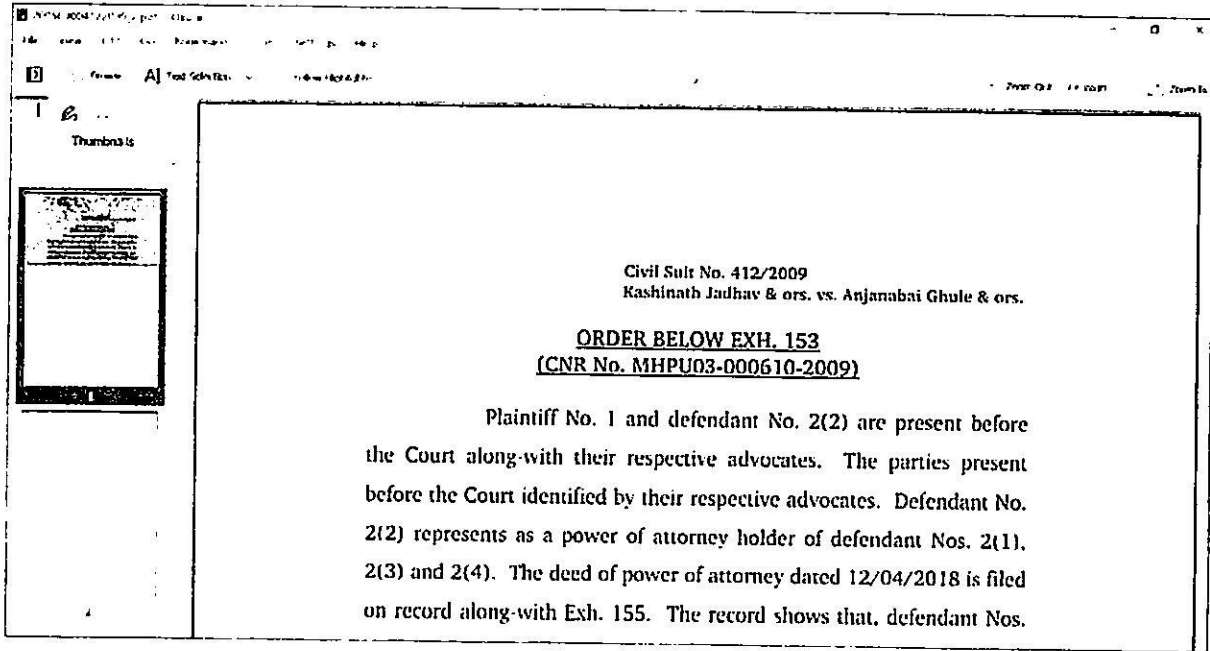
For each case, the user can click on View Files to see the relevant case files. The types of files that can be accessed are:

- E-Filed documents
- Order/ Judgement
- Chargesheet
- Case Proceedings
- Depositions



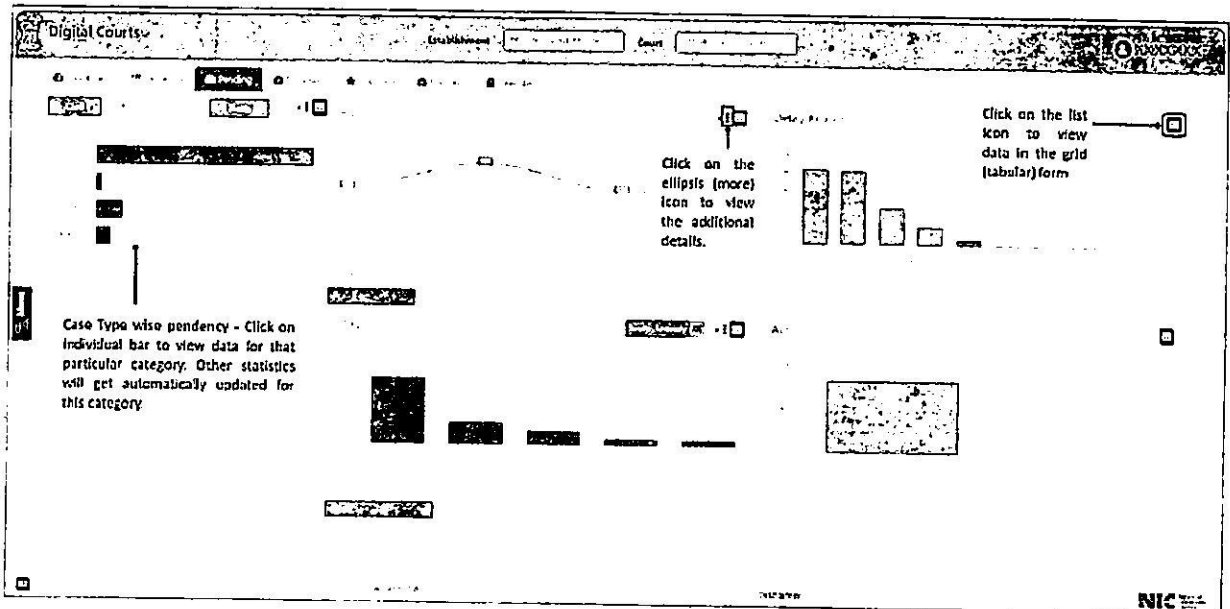
- All documents uploaded by the court and documents submitted by parties through eFiling are available for viewing.

Click on the filename to view the file.



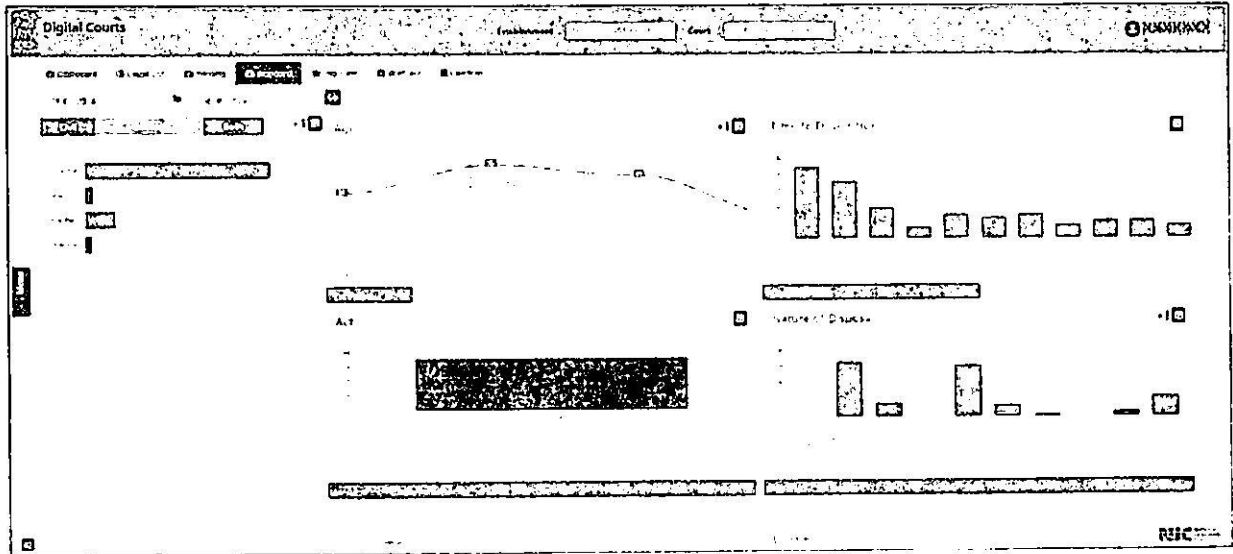
3.3 Pending

The dashboard gives all the pendency related data. The data is available in grid form as well as graphical form. Additional filters of case type and case category are provided for deeper analysis.



3.4 Disposed Dashboard

The dashboard provides disposed cases data for different parameters. All the facilities are similar to Pending dashboard.



3.5 Imp Cases

All the cases, which are marked as important in the JustIS mobile app, are visible through this tab.

The screenshot shows the 'Imp Cases' tab in the Digital Courts application. It displays a list of five important cases. The table has columns for 'Sr No', 'Case No/Disposal Date', and 'Party Name'. Each case entry includes a 'District & Session Judge' and a 'Party Name'.

Sr No	Case No/Disposal Date	Party Name
1	01-01-1970	1 State Government Vs Manghal and one other
2	01-01-1970	Rambou Chansauriya Vs Piyush Chansauriya and two other
3	01-01-1970	Apchari Lovelish Luhar Vs 1 State Government
4	01-01-1970	Smt. Naziya Bano ulf nasa bano Vs Suresh
5	01-01-1970	Pranad Vs Pratap Singh

Showing 1 to 5 of 5 entries

3.6 Briefcase

The facility enables Judges to view cases disposed during earlier presided Courts. Once the briefcase tab is selected, the user will be prompted to select designation; period for the selected designation will be automatically reflected in the date range.

The screenshot displays the 'Briefcase' section of the Digital Courts application. At the top, there are dropdown menus for 'Establishment' and 'Court'. A navigation bar includes 'Dashboard', 'Calendar', 'Briefcase', 'Imp Cases', and 'User Profile', with 'Briefcase' currently selected. The main content area is divided into several sections:

- Select Designation:** A section with a date range from 30-03-2017 to 29-05-2017 and 'Go' and 'Reset' buttons.
- Alerts:** A table with columns 'Particulars', 'CIVI', 'Criminal', and 'CIVI'. The rows show 'Contested' (3, 44, 47), 'Uncontested' (3, 54, 57), and 'Total Disposed' (6, 98, 104).
- Imp Cases:** A table with columns 'Sr.No.', 'Case No./Disposal Date', and 'Party Name'. A message states 'No data available in table'.
- Filters:** Three filter sections for 'Age' (with 'CIVI' selected), 'Case Type' (with 'CIVI' selected), and 'Disposal Type' (with 'CIVI' selected).
- Charts:** Three data visualizations: a line chart on the left, a bar chart in the middle, and a grouped bar chart on the right.

3.7 Calendar

Similar to JustIS mobile app, cases for selected date are listed along with ready and unready counts.

The screenshot shows the 'Calendar' section of the Digital Courts application. At the top, there are dropdown menus for 'Establishment' and 'Court'. A navigation bar includes 'Dashboard', 'Calendar', 'Briefcase', 'Imp Cases', and 'User Profile', with 'Calendar' currently selected. The main content area features:

- Calendar:** A calendar for September 2024 with the date 18/09/2024 selected. A 'Showing result for: 18/09/2024' label is present above the table.
- Summary:** A row of counts: 'CIVI Cases (17)', 'Ready (0)', and 'Unready (17)'.
- Table:** A table with columns 'Sr No.', 'Purpose', and 'Count'. The rows list various case purposes and their counts for the selected date.

Sr No.	Purpose	Count
1	ADDITIONAL ISSUES	2
2	ADDITIONAL WRITTEN STATEMENT	1
3	ARGUMENTS	1
4	ARREST NOTICE	4
5	AWAITING RECORDS	1
6	AWAITING REPORT	1
7	CALL ON	1
8	CROSS CT EW	1
9	CROSS CT EW	4
10	EXHIBIT	1
11	FURTHER CROSS	1
12	HEARING	4
13	HEARING ON IA	1

4 Paperless court

The menu enables judge to review all the case details and documents related to a case. The cases may be searched individually or through cause list.

Select Paperless court → View case pleadings

Case can be selected from cause list or searched individually.

4.1 Cause List

Refer Section [3.2](#) for details

4.2 Individual Cases

The form enables Judge to search individual case. List of all the documents available for the selected case is displayed. Click on the file name, to view the file.

Sr. No.	File Name	Uploaded on
1	ORDER	05-03-2024
2	ORDER	12-12-2017
3	ORDER	24-01-2021
4	ORDER	31-01-2024
5	ORDER	17-01-2024
6	ORDER	13-12-2023
7	ORDER	13-12-2018
8	ORDER	24-03-2023

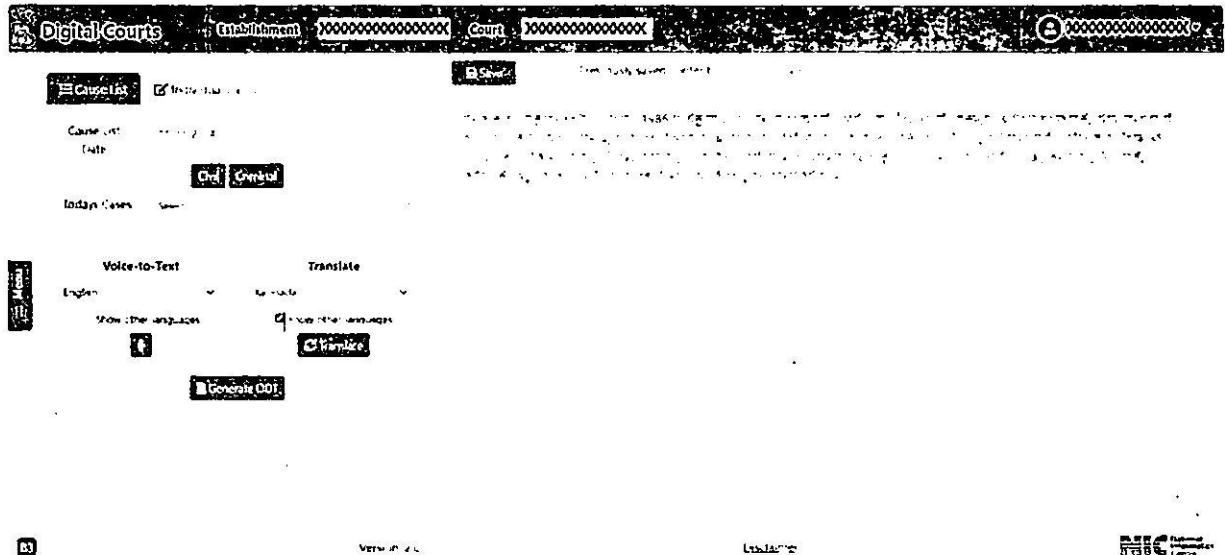
5 Order/ Judgements

The facility allows dictation of Order/ Judgement/ Deposition in English and 8 other Indian languages using voice to text facility. Once dictation is completed, facility is available to edit the document. The document can further be downloaded in ODT format using readymade templates.

- Select the case
- Select language for voice to text conversion. Total 8 languages are available for selection.
- Click on the mic icon and start reading, text will be displayed in the text window. Click on the 'stop' icon to stop the voice to text conversion. Edit the text, if required.
- Click on the Generate ODT button to download the order in .odt format. Downloaded order can be further edited.

The screenshot displays the 'Digital Courts' web application interface. At the top, there is a header bar with the text 'Digital Courts' and two input fields for 'Establishment' and 'Court', both containing a series of 'X' characters. Below the header, there is a navigation menu with 'Case List' and 'Order/Judgements' (which is highlighted). The main content area is titled 'Order/Judgements' and contains a text input field with a date picker. Below the text field, there are two buttons: 'Civil' and 'Criminal'. To the right of the text field, there is a small text box containing a disclaimer: 'This is a non-judicial use for the purpose of the meeting of the 2013 of the Consumer Protection Act, 1986 under the provisions of the National Consumer Policy, 2004. It is not intended to be used for the purpose of the purchase of goods or services from the consumer and take back the goods and National Commission, if justified in directing the goods to be replaced or repaired.' Below the text field, there are two sections: 'Voice-to-Text' and 'Translate'. The 'Voice-to-Text' section has a microphone icon and a 'Generate ODT' button. The 'Translate' section has a dropdown menu for 'Select language' and a 'Generate ODT' button. At the bottom of the page, there is a footer with the text 'Digital Courts' and 'National Commission for Consumer Protection'.

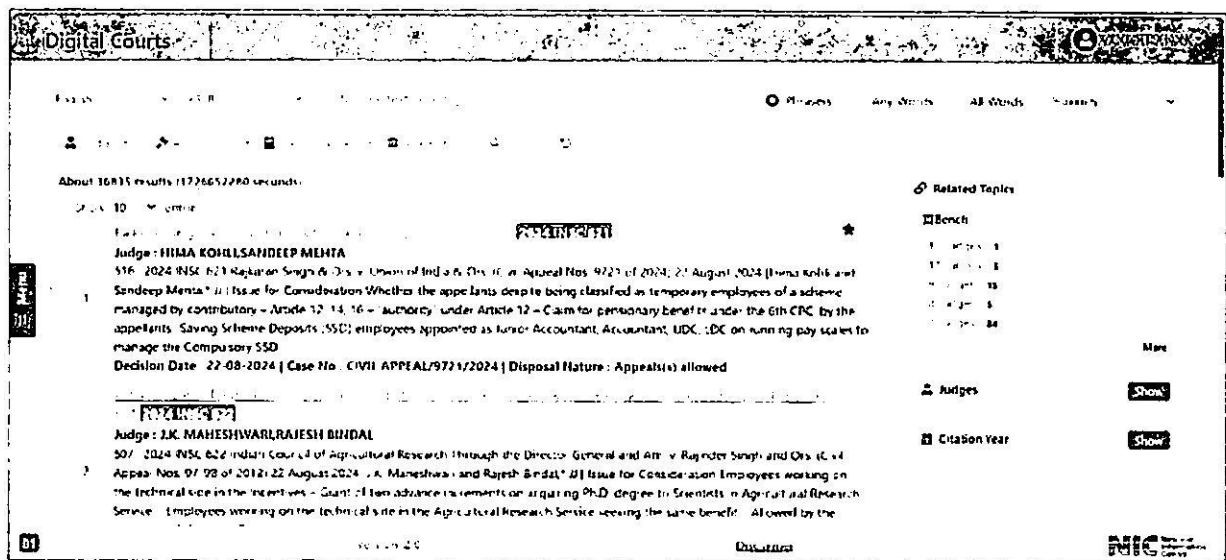
- If typed/ dictated content is also required in other language/s, select the required language (Convert Into language) and click on the Convert button.
- Click on Generate ODT to download .odt file. Downloaded file is editable.



6 Judgement Search

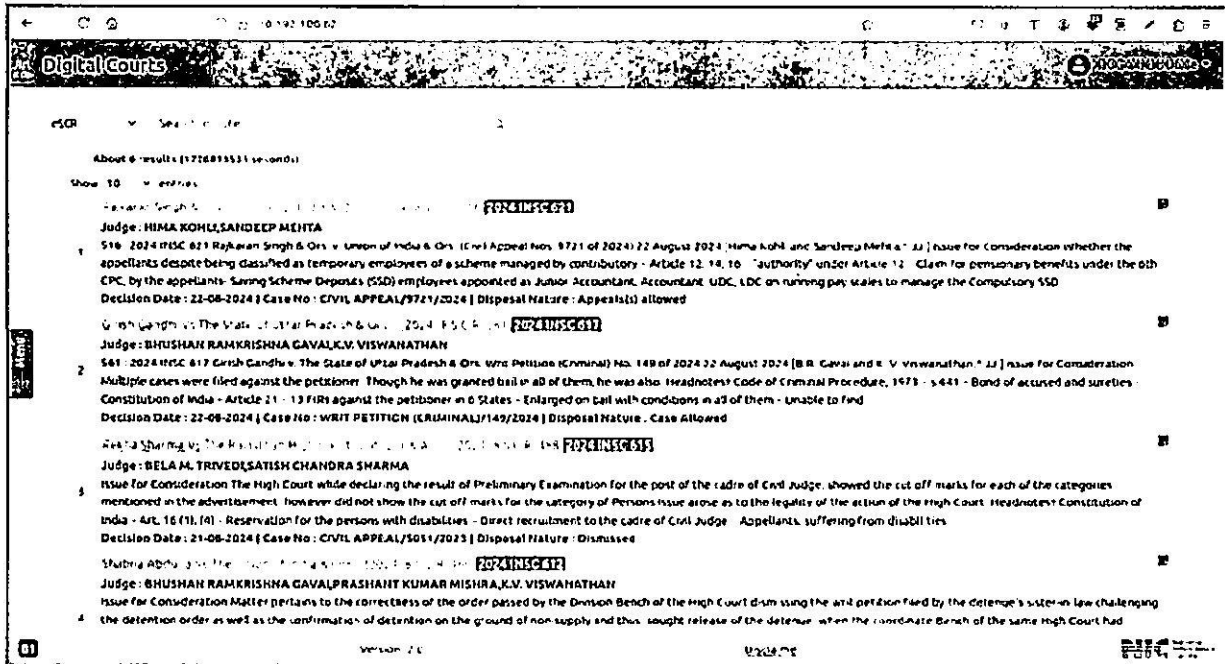
The menu provides access to eSCR and High Court Judgement Search portal. User can search the eSCR or High Court judgments using various search criteria. Facility is provided to mark a eSCR/ High Court judgement as important by marking '*' for future reference. Notes can also be added for the marked judgement.

- Click on the star icon to mark judgment as important
- Click note icon to add notes



7 Important Judgements

All the judgements marked as important are displayed. Judgements can be searched based on keywords in notes. Corresponding notes can also be viewed by clicking on the Note icon.



8 Query Builder (Only for PDJ)

The menu is available only for Principal District Judge user and allows customized report generation. Options are provided to select multiple criteria or different combinations of various criteria to view the respective case list/ generate report. The list can further be viewed case type wise or stage-wise by selecting corresponding tab.

Sr No.	CNR	Case Number	Year	Party Name	Date of Filing	Date of Registration	Acts	Section	Next Date	Next Stage	FIR No.	Police Station Name	Dep
1	MWVR01000292223	MAA N R 27/2024	2023	Harshada Parashuram Chaudhari vs. The State of Maharashtra	04/02/2023	05/01/2023	CODE OF CIVIL PROCEDURE	Order	01/10/2024	COMPLIANCE			
2	MWVR01001549224	M A 1199/24	2024	Shri. Rajendra Chandra Patil vs. Shri. Rajendra Chandra Patil	18/08/2024	18/08/2024	CODE OF CIVIL PROCEDURE	24-130-01	08/10/2024	HEARING			
3	MWVR010009462024	M A 1199/24	2024	Harshada Parashuram Chaudhari vs. The State of Maharashtra	07/07/2024	07/07/2024	CODE OF CIVIL PROCEDURE	Order	24/09/2024	SERVICE SUMMONS			
4	MWVR01001549224	M A 1199/24	2024	Shri. Rajendra Chandra Patil vs. Shri. Rajendra Chandra Patil	17/10/2024	17/10/2024	CODE OF CIVIL PROCEDURE	164	07/10/2024	STEPS			
5	MWVR01001770224	M A 1199/2024	2024	Shri. Rajendra Chandra Patil vs. Shri. Rajendra Chandra Patil	09/08/2024	09/08/2024	CODE OF CRIMINAL PROCEDURE	90	07/10/2024	STEPS			